

[Secretary General]

the Rajya Sabha, I am directed to return herewith the Appropriation (No 2) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 19th January 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill "

- (iv) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Appropriation (Railways) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 19th January 1976 and transmitted to the Rajya Sabha for its recommendation, and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill "

STANDARD OF WEIGHTS AND MEASURES BILL

12 01 hrs.

AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL Sir I lay on the Table of the House the Standards of Weights and Measures Bill 1976 as passed by Rajya Sabha

12 1½ hrs

PUBLIC ACCOUNTS COMMITTEE HUNDRED AND NINETY-SECOND REPORT

SHRI H N MUKERJEE (Calcutta—North-East) I beg to present the Hundred and ninety-second Report of

the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Hundred and seventy-sixth Report on Chapter II of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil), Revenue Receipts, Volume II Direct Taxes—Corporation Tax, relating to National and Grindlays Bank Limited—Department of Revenue and Insurance

12 02 hrs

ELECTION TO COMMITTEES

(1) CENTRAL SILK BOARD

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A P SHARMA) I beg to move

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act 1948 read with Rules 4 and 5 of the Central Silk Board Rules 1955 the members of this House do proceed to elect in such manner as the Speaker may direct one member from among themselves to be a member of the Central Silk Board vice Shri Muhammed Khuda Bukhsh died "

MR SPEAKER The question is

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Central Silk Board Act, 1948 read with Rules 4 and 5 of the Central Silk Board Rules, 1955, the members of this House do proceed to elect in such manner as the Speaker may direct one member from among themselves to be a member of the Central Silk Board vice Shri Muhammad Khuda Bukhsh died "

The motion was adopted

(ii) COURT OF THE UNIVERSITY OF DELHI

THE MINISTER OF EDUCATION,
SOCIAL WELFARE AND CULTURE
(PROF. S. NURUL HASAN): I beg
to move:

"That in pursuance of sub-clause (xvi) of clause (1) of Statute 2 of the status of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi vice Shri Amar Nath Chawla ceased to be a member of Lok Sabha and Shri H. K. L. Bhagat resigned from the membership of the Court. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

MR. SPEAKER: The question is:

"That in pursuance of sub-clause (xvi) of clause (1) of Statute 2 of the status of the University of Delhi, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi vice Shri Amar Nath Chawla ceased to be a member of Lok Sabha and Shri H. K. L. Bhagat resigned from the membership of the Court. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

The motion was adopted.

STATUTORY RESOLUTIONS RE.
DISAPPROVAL OF MAINTENANCE
OF INTERNAL SECURITY (AMEND-
MENT) ORDINANCES, 1975 MAIN-
TENANCE OF INTERNAL SECUR-
ITY (AMENDMENT) BILL—Contd.

12.4 hrs.

MR. SPEAKER: We shall now resume discussion on the statutory Resolutions re. Maintenance of Internal Security (Amendment) Ordinances and on the motion for consideration of the Bill.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Before you call the next speaker, I have a submission to make. We have already taken two hours over this Bill; three hours are still left. But there is a discussion at 4 O'clock today. So many Members want to speak and they want an hour more for this Bill. In order to make up six hours in all, I suggest that we skip the lunch and sit through the lunch hour so that it makes up a total of six hours. I submit that we do not rise for lunch; we continue during the lunch hour our discussions. The hon. Minister may be called at 2 O'clock and the whole Bill may be concluded by 4 O'clock. If it takes up a few more minutes, this Bill may be concluded and then the discussion might be taken up.

MR. SPEAKER: Is that the consensus of the House? I find that that is the consensus of the House. I shall call the hon. Minister at 2 O'clock

SHRI S. M. BANERJEE (Kanpur): On one condition, that out of that one hour, five minutes should be given to each political party.

MR. SPEAKER: The idea is to accommodate as many speakers as possible.

श्री महम्मद जजीरुद्दीन (कशनगंज)
मोहतरम, स्पीकर साहब, जब तक डेमोकसी
के माने रहे हैं गवर्नमेंट द्वारा दि पीपुल,